

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 203/93
T.A. No.

DATE OF DECISION 5-5-1993

Shri Amarshibahi Khengar Petitioner

Shri P.H. Pathak Advocate for the Petitioner(s)

Versus

Union of India and others Respondent

Shri Akil Kureshi Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N.B. Patel Vice Chairman

The Hon'ble Mr. V. Radhakrishnan Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

Amarshibhai Khengarbahi
at post Dhanada.
Taluka - Hadvad.

Dist - Surendranagar.

Applicant.

Advocate Shri P.H. Pathak

Versus

1. Union of India
Notice to be served through
General Manager
Telecommunications Deptt.
Nr. Gujarat High Court.
Ahmedabad.
2. Telecom Dist. Engineer
New Telecom Building Nr.
Alankar Cinema. Surendranagar.
3. S.D.O (Phones)
New Telecom Building
Nr. Alankar Cinema
Surendranagar.

Respondents.

Advocate Shri Akil Kureshi

ORAL JUDGEMENT

O.A. No. 203 of 193.

Date: 5-5-1993.

Per Hon'ble Shri N.B Patel

Vice Chairman

It appears that the applicant has addressed the representation dated 21-1-1993 (Annexure A-1) addressed to the T.D.E (respondent no.2) and has thereafter also sent advocate's notice dated 30-3-1993 (Annexure A-3) but the said representation is still not decided. It further appears from Annexure A-2 that the representation is forwarded by the S.D.O (phones) , Surendranagar to the "higher Officer"

on or before 19th February 1993. It is stated that the representation is still not decided by the competent authority. The concerned competent authority is directed to consider and decide the representation of the applicant (Annexure A-1 and A-3) latest within six weeks from the date of the receipt of ^{the} copy of this order. The decision taken on the representation shall be communicated to the applicant within a period of one ~~month~~ ^{week} after its being taken. If the applicant is aggrieved by the decision, it will be open to him to approach the Tribunal once again.

In view of these directions and observations, Mr. Pathak seeks permission to withdraw the present original application. Permission granted. Application stands disposed of as ~~being~~ withdrawn. No order as to costs.


(V. Radhakrishnan)

Member (A)


(N.B. Patel)

Vice Chairman

*AS.

CENTRAL ADMINISTRATIVE TRIBUNAL
Ahmedabad Bench

Application No. 203 of 19 83

Transfer Application No. _____ Old W.Pett No. _____

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 28/5/83

Countersigned :
Shahrukh A

Section Officer/Court officer

Ishwarwala
Signature of the Dealing
Assistant

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

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CAUSE TITLE QA|203|83

OF 19

NAMES OF THE PARTIES Sh. Anugesh bhai Patel Chengal bhai Patel

VERSUS

0.01 & a/s.

PART A B & C